

MR. SPEAKER: The House stands adjourned to re-assemble at 14.30 hours.

13.25 hrs.

*The Lok Sabha than adjourned for Lunch till Thirty Minutes past Fourteen of the Clock.*

14.30 hrs

[English]

At 1430 hours quorum bell was rung. No quorum was made. At 1433 hours quorum bell was rung again and no quorum was made. At 1436 hours once again quorum bell was rung and no quorum was made. Thereafter the Secretary-General made the following announcement:

14.42 hrs.

ANNOUNCEMENT RE: POSTPONEMENT OF THE SITTING OF THE HOUSE UPTO 15.00 HRS FOR WANT OF QUORUM

[English]

SECRETARY-GENERAL: There is no quorum. So, the House cannot meet. We cannot start the House till there is quorum. The Speaker has directed that the House will meet at 3.00 p.m.

15.08 hrs.

*The Lok Sabha re-assembled after Lunch at Eight Minutes past Fifteen of the Clock.*

[MR. DEPUTY SPEAKER *in the Chair*]

(Interruptions)

[Translation]

SHRI DEVENDRA PRASAD YADAV (Jhanjharpur): Mr. Deputy Speaker, Sir, before the proceedings of the House start, I have a point of information. It is an important issue as to how seriously the Hon'ble Members of the Treasury Bench are taking the House. The proceedings of the House have been obstructed due to the hon'ble members being busy with the cricket match.

[English]

MR. DEPUTY SPEAKER: Now, Message from Rajya Sabha. Secretary-General.

15.09 hrs.

MESSAGE FROM RAJYA SABHA

[English]

SECRETARY-GENERAL: Sir, I have to report the following message received from the Secretary-General of Rajya Sabha:-

"In accordance with the provisions of Rule 111 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Punjab Gram Panchayat, Samities and Zila Parishad (Chandigarh Repeal) Bill, 1994, which has been passed by the Rajya Sabha at its sitting held on the 22nd April, 1994."